

File No.9(4)2020/28th CAC/RCD/FSSAI
Food Safety and Standards Authority of India
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi – 110 002

Dated : 16th June, 2020

Minutes of 28th meeting of Central Advisory Committee held on 22nd May, 2020

The 28th meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 22nd May, 2020 through Video Conferencing. The list of participants who attended the meeting is at **Annexure-1**.

In his opening remarks, CEO welcomed the CAC Members and remarked that COVID-19 is posing a serious challenge for food supply chains worldwide. He said that the challenge before us as food safety regulator is to ensure uninterrupted food supply to consumers while minimizing the risk of COVID-19 for the workers, customers and other stakeholders in the food supply chain including food safety officials. He thanked the States and UTs for their active work during this hard time due to Covid 19. He mentioned that FSSAI is consistently making efforts to facilitate food businesses to maintain un-interrupted food supplies during the lockdown when the supply chains are adversely affected and that we need to facilitate food businesses to operate in difficult times. FSSAI is regularly reviewing the on ground situation. For facilitating food business operators in logistic supply chains, FSSAI has allowed FBOs, other than manufacturers, to temporarily operate their businesses on the basis of an application on Food Licensing and Registration System (FLRS). FSSAI has actively attempted to counter myths and misconceptions in public mind, such as myths about frozen or chilled food, beverages etc. and issued guidelines for food businesses to operate in COVID 19 pandemic.

The Chairperson in her address welcomed and expressed her gratitude towards all members of Central Advisory Committee for taking out time for this session, even in such difficult conditions. She articulated that food is important to all humankind and in this pandemic nothing has been more focal in governance than food supply and medical services. She raised concerns about ensuring unbroken food supply chains and to prevention of spread of COVID19 in food supply chains. She further informed that FSSAI had held an interactive session with the food businesses and NETPRoFAN members to gauge the issues being faced by food businesses and professionals in COVID times. She conveyed the issues raised by businesses including need for uniform interpretation and implementation of guidelines issued by Govt. at field level e.g. which food is being allowed and which is being not and requested Commissioner of Food Safety of States/UTs to ensure a non-discriminatory approach towards food products which is based on science and not on unfounded theories & apprehensions. She also requested for expediting processing and

issuance of licences in lockdown. DOs should ensure expeditious attention to licensing work and to support the industry in the wake of broken supply chains. She also stated that aggressive seizures based on minor labelling defects and prolonged adjudication period leading to wastage and spoilage of stocks have been reported and requested Food Safety Commissioners to keep a close watch on such activities. She further said that there is need to disseminate correct information and counter myths aggressively.

ED(CS) was then requested to initiate discussion on the agenda as follows :

Agenda No.1: Disclosure of Interest

All members of CAC were requested to make Specific Declaration of Interest and Declaration Concerning Confidentiality provided with the Agenda and send back by email at enforcement1@fssai.gov.in by 24.5.2020. No such declaration was received.

Agenda No. 2: Confirmation of Minutes of the 26th and 27th CAC Meeting

The minutes of the 26th and 27th CAC meeting held on 23rd July and 26th September, 2019 respectively were approved and adopted.

Agenda 3: Action Taken Report of 27th CAC Meeting

The Action Taken Report on the minutes of the 27th CAC meeting held on 26th September, 2019 was noted.

Agenda No. 4.1: Response of FSSAI to Covid-19

ED(CS) FSSAI narrated the key steps taken by FSSAI in response to Covid-19 interalia highlighting:-

- i. FSSAI clarification vide Press Release dated 05th March 2020 that there is no evidence for any food borne transmission of Corona virus.
- ii. Declaration of Imports and testing as essential to enable on foot presence and delivery of services.
- iii. FSSAI has allowed FBOs, other than manufacturers, to temporarily operate their businesses on the basis of a valid receipt of FSSAI license/ registration application having 17- digit Application Reference Number (ARN) generated on Food Licensing and Registration System (FLRS). Only in case of high risk cases, inspection by way of e-inspections will be done to prevent delay in processing of applications.
- iv. Licenses requiring renewal during 22nd March to 31st May 2020 have been allowed a penalty waiver and grace period till 30th June 2020.
- v. The returns to be filed by food businesses have been deferred till 31st July 2020.
- vi. Modification fee for FBOs has been reduced from one year license fee to Rs 1,000 only.
- vii. Guidance document on Food Hygiene and Safety Guidelines for Food Businesses during Coronavirus Disease (COVID-19) Pandemic.
- viii. Initiated online training program through its flagship FoSTaC program and ITCFSAN, for food handlers on the essentials of food safety and hygiene practices

- during COVID-19.
- ix. FSSAI's COVID-19 specific page on its website that incorporates various communication collaterals, guidance notes and press releases along with important notifications, directions and orders released by FSSAI during this period.

The priorities of the food safety departments in coming days were laid out, namely:-

- 1) Ensure safety of food safety officials
- 2) Food safety checks esp for makeshift kitchens
- 3) Only essential inspections to be done
- 4) Complaint handling mechanism to be strengthened
- 5) Licensing to be expediated
- 6) Facilitate businesses
- 7) Non discriminatory approach
- 8) IT systems to be strengthened to cope with lockdowns
- 9) Training and outreach activities- sensitization of FBOs
- 10) Ensure dissemination of correct information

During **Discussion Session I**, some of the participants shared their views as follows :

Commissioner of Food Safety, Himachal Pradesh shared his experience and the work done during Covid 19 and informed the Committee that the State food safety officials have done good work to control the pandemic in the State as curfew was imposed and hotels/restaurants closed down much earlier. Further, tourists' entry was banned. The food safety officials got trained through VC and geared up to tackle the situation as per FSSAI guidelines.

Commissioner of Food Safety, Gujarat also shared the experience of work done during Covid 19 and informed that Gujarat allowed manufacture and sale frozen food, cold drink and ice-cream in the State and District Collectors were briefed well to avoid the unnecessary harassment to FBOs manufacturing or selling such food products. Further, the guidance document shared by FSSAI has been translated and distributed to all stakeholder and officials. Trainings have also been imparted to around 700 FBOs online with the help of empanelled training partner. He also informed that since 1st lockdown about 3464 firms were inspected and approximately 54,833 kg of food items worth Rs. 65 lacs destroyed till date. Also the quality of milk checked during lockdown and a total of 255 milk surveillance samples were taken, of which 23 samples found sub-standard.

Commissioner of Food Safety, Kerala stated that since Kerala was the first State to receive Corona case, rigorous inspections have been carried out with focus on fish.

Commissioner of Food Safety, Maharashtra also shared his experience and work done during Covid 19. The covid 19 control room has been established in the office of Food and Drug Administration for monitoring of availability of food in each District. The State also

created a WhatsApp group w.r.t operation of community kitchen for distribution of food and other related issues. The Food Safety Officers were deputed to check the food supply chain in addition to check the food quality. The stocks of gutka and Pan Masala have been seized in the State.

Commissioner of Food Safety, Goa informed that during Covid 19, FDA, Goa worked in close coordination with District Administration to ensure uninterrupted supply of food and medicines. The state allowed take away food and ensured that there is no scarcity of food in the State. The inspections and sampling of food products are being carried out by Food Safety Officers along with Food and Supply Department.

Agenda No. 4.2 : Licensing and Registration of Food Businesses

The Members were apprised of the performance of States/UTs during the financial year 2019-20 w.r.t. license and registration. It was also informed that the performance is being evaluated according to average time taken to generate the license/registration. The members were also apprised of instances of unnecessary queries raised by Licensing Authorities/Registering Authorities which include improper language, submission of hard copy of documents and requested the Commissioner of Food Safety to monitor these issues to avoid unnecessary harassment to FBOs and delay in generation of license and registration. Further, CFS of all States/UTs were requested to ensure that there is no demand of additional documents which are not specified in the Regulations or as per FSSAI order and requirement of additional documents, if any, should be made public through an order issued by Commissioner of Food Safety.

The proposal of streamlining of the payment issues was presented wherein cash payments and demand drafts have been proposed to be dispensed with. The States/UTs which still require facility of license/registration fee through cash or DD were requested to send their comments to FSSAI with justification. With regard to central pooling of funds and remittance to State's Bank Accounts on T+1, it was informed that 14 States/UTs namely Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Gujarat, Haryana, Jharkhand, Ladakh, Lakshadweep, Maharashtra, Mizoram, Nagaland, Rajasthan and Telangana have not provided details of bank account and those States were requested to provide the same at the earliest.

The house was informed about the proposed refund policy for refund of payments received inadvertently on account of license or registration fee being placed before Authority for providing enabling clause to the States/UTs in this regard.

With regard to simplifying the mapping of area of jurisdiction with authorities, it was suggested that there should be one Registering Authority per district and name based FLRS User-IDs of Designated Officer and nomenclature of Food Safety Districts need not be shown to applicants to avoid confusion with regard to Revenue Districts.

With regard to pan India availability of online system, 5 North-eastern States, namely, Assam, Arunachal Pradesh, Meghalaya, Nagaland, and Mizoram which are still issuing offline license/registration in some districts, were requested to review the situation and take all steps to make licensing and registration system online.

The members were also informed that in coming days the licensing will be based on standardized food products wherein text based approach will be replaced with standardized food product as per FSSR. However, the text box approach will be available for Nutraceuticals/health supplements, proprietary food, non-specified food and substance added to food i.e. category 99. It was also informed that a new category namely category No. 100 is being introduced for standardized food products which have not yet been mapped in the FCS. The mapping was placed before the Committee.

The members were also informed about the launch of new licensing and registration system, namely, Food Safety Compliance System (FoSCoS) w.e.f. 1st June, 2020 in few selected States/UTs and 15th June, 2020 in rest of the country and requested States/UTs to create a helpdesk and dedicated helpline number at Head Quarter level, depute and identify key officers for imparting training to stakeholders and to conduct outreach activities to all stakeholders to publicise the FoSCoS.

The members were also apprised about the proposed revised auto-generation policy, wherein manufacturing KoB has been kept out of auto-generation of license/registration until first query raised by DO. Renewal of license/registration other than manufacturers in case of online payment is proposed to be instantly auto-generated.

The proposal of Central licensing for Nutraceuticals/health supplements, irrespective of turnover and production capacity, in new system was also presented.

The members were apprised of the new guidelines on data sharing and States/UTs were requested to give their feedback on the same, so as to finalise the same.

All agendas were approved by CAC as proposed

Agenda No. 4.3 : Food Safety Audit

Shri R K Mittal, Head(RCD) informed that FSSAI had mandated audits of Central license FBOs under 6 high risk categories and that the operationalize provision allow the Commissioner of Food Safety of States/UTs to also mandate audits in high risk category of food businesses to decrease the load of work on food safety officials and increase the self-compliance among food businesses. The members were also apprised about the audit of sweet shops/meat shops initiated by FSSAI and informed that only 10 States/UTs namely Assam, West Bengal, Jharkhand, Manipur, Tripura, A&N Islands, Haryana, Himachal Pradesh, J&K, and Maharashtra have initiated/conducted such audits. The States/UTs were requested to get these audits conducted by 30th June, 2020.

The members were also apprised of the extension date of audit of slaughter houses in the country and requested States/UTs which have not initiated audits may coordinate with the agency and complete the same before the prescribed date.

With regard to hygiene rating, it was informed that the hygiene rating will help in building public confidence and requested CFS of all States/UTs to utilize the services of audit agencies and hygiene rating agencies. The States/UTs were also requested to give their

suggestion on the same to FSSAI, if any.

Agenda No. 4.4: Rationalisation of Reports and creation of Internal Data Monitoring Mechanism

It was informed that FSSAI has, of late, experienced that most of the States/UTs do not upload monthly testing reports on FLRS and at times the data shared is found to be incomplete or at variance with respect to sampling, inspection and enforcement details. To overcome this, States/UTs were suggested to create/constitute Internal Data Monitoring Cell at Head Quarter level itself to monitor, compile and analyze the data before sharing with FSSAI. The new formats for quarterly and annual reports were also presented before the Committee. The proposal was approved.

Agenda 4.5: Compliance of FSSAI's directions to deal with cases of 'Minor Labelling Defects

It was brought to the notice of CFS of all States/UTs that as per FSSAI's directions issued vide letter dated 17th July, 2018 and 17th January, 2020 to deal with labelling defects of insignificant nature or hardly posing any food safety concern, improvement notices for such minor labelling defects are required to be issued in terms of Section 32 of the FSS Act, 2006, instead of initiating adjudication proceedings against the food business operators.

However, it has been observed that the above directions are not being complied with by some of the States/UTs resulting in increase in avoidable adjudication cases.

Resorting to adjudication proceedings in cases of minor labelling defects, such as deviation in display format of FSSAI license and logo, font size of letters, etc., not only leads to unnecessary harassment to FBOs but also puts strain on the scarce resources of enforcement machinery of States/UTs.

States/UTs were advised to issue necessary instructions for compliance of the above directions.

Additional agenda: Shri Mittal pointed out the issue w.r.t. use of sugar syrup and rice syrup in honey and requested Commissioners of Food Safety to get inspections of units honey manufacturing industry conducted and share the action taken with FSSAI.

During **Discussion Session II**, some of the participants shared their views as follows :

Commissioner of Food Safety, Gujarat informed that the State had tried to conduct audit of meat shops but the same could not be completed due to non-cooperation of RIR Certification (the audit agency) and requested FSSAI to direct the concerned agencies to cooperate for the same.

Shri Sukhwinder Singh, Designated Officer, UT of Chandigarh raised the concern over the central licensing of proprietary food and suggested that State licensing of small FBOs with lesser turn over, manufacturing proprietary food should be allowed.

Prof. (Dr.) Poonam Kakkar, Chief Scientist and Head, Herbal Research Lab

desired to have the safety data with regard to functional foods, nutraceutical and health supplement for which she would be sending an email.

Agenda 4.6 : Recruitment of Young Professionals

The agenda was withdrawn.

Agenda 5.1 : FoSTaC

The members were informed that during Covid 19, FSSAI has launched 2 hour online training module on 27th April, 2020 through which 12000 people have been trained till date. The training which is being conducted by training partners is free of cost. It was also informed to the members that the physical training was stopped in March, 2020 due to Covid 19.

Further, the members were informed that FoSTaC programme has 19 courses in three levels, a total of 12791 trainings have been conducted wherein 3.38 lakh people have been trained. At present, 242 training partners have been empanelled with FSSAI and their list is available on the FoSTaC portal and requested CFS to take steps to encourage FBOs to register for such trainings.

With regard to training of regulatory staff, it was informed that during the year 2019-20, more than 400 regulatory staff have been trained. The States/UTs which have not sent their proposal for training as sought vide FSSAI letter dated 10th December, 2019, were requested to send their proposal at the earliest in this regard.

Agenda 6.1 : Food Fortification

Ms. Inoshi Sharma, Director (SBCD), FSSAI briefed about the food fortification to the members of CAC and pointed out that some of the States/UTs have not appointed a nodal officer and requested them to expedite the same so as to streamline furnishing food fortification related information to line Ministries.

Further, she informed about the State Food Fortification Index wherein FSSAI/FFRC rank the States based on their fortification activities and requested States/UTs to fill the questionnaire. She also requested CFS of States/UTs to ensure increase in the open market availability of fortified staples by providing support to local food industry in getting endorsement for +F through FLRS or technical support from FFRC.

Agenda 7.1 : Consumer Grievance Portal

Shri Sharad Agarwal, Director briefly informed the members about the features & details of the new consumer grievance portal which is in process and would be launched soon.

During **Discussion Session III**, some of the participants shared their views as follows :

Dr. K.K. Sharma, Commissioner of Food Safety, Rajasthan requested to provide the consumer complaints ID and password for the State of Rajasthan.

Shri Ashok Kapoor, Consumer Right Organisation while appreciated FSSAI's

efforts in providing updated information to the consumers, pointed out that consumers are experiencing outdated packaged food being sold. Consumer feels that shops are taking undue advantage in this hard time. He appreciated the new consumer complaint portal proposed for redressal of consumer complaints.

Shri S.N. Sangma, Joint CFS, Meghalaya mentioned that w.r.t. appointment of nodal officer for food fortification, the State has already appointed the same and lot of work has been done in the area of food fortification. Shri Sangma was requested to again send the name of nodal person and also share the work done by the State with FSSAI.

Dr. R.K. Singh, Director, CIPHET while appreciated the capacity building of food business advised that some mechanism should be developed for its outreach in rural areas as well.

Dr. Prabodh Halde, RAI appreciated FSSAI for bringing out policy on Covid 19 for FBOs. He also appreciated the work done by training partners for conducting training 'free of cost' and thanked State Food Safety Officials of Maharashtra, Gujarat, Karnataka, Tamil Nadu, Kerala, Punjab, Andhra Pradesh and Telangana for their help to industries for distribution of food material in safe and hygienic manner.

Agenda 8.1 : Notified Laboratories

Shri Kumar Anil, Advisor (QA), FSSAI informed the status of NABL accreditation of state food laboratories and informed that only 17 state food laboratories have obtained NABL accreditation and requested rest of the States/UTs to initiate the process for obtaining the NABL accreditation at the earliest. He further, informed that as per FSSAI's guidelines dated 19th November, 2019 States can send 50 enforcement samples (larger States) per month and 25 enforcement samples (smaller States) per month to FSSAI notified private laboratories and requested for appointment of nodal officers and sending MPRs in the prescribed format.

Agenda 8.2 : Implementation of the Central Sector Scheme

With regard to **Upgradation of State Food Testing Laboratories(SFTLs)**, Advisor(QA) informed the members about the installation and distribution of high-end equipment (HEE) in SFTLs and the assistance provided by FSSAI in terms of manpower and consumables. He further requested States/UT to calibrate, operationalize and utilize the equipment.

Moving on to **State Laboratories to be supported with Basic facilities**, Shri Kumar Anil informed that SFTLs at Karnataka (Mysore), Sikkim and Haryana (Karnal) have been approved for setting up of basic laboratory and the earlier tender for empanelment of vendors has been cancelled. Equipment-wise specifications are being reviewed and will be sent to States shortly for procurement through GEM only.

Agenda 8.3 : Establishment of Food Safety on Wheels (FSW)

Advisor(QA) informed that So far, 60 FSWs and 30 modified FSWs with more testing facilities have been delivered to 32 and 11 States/UTs respectively. He stressed upon

optimal utilization of FSWs/Modified FSWs for performing all the key activities. He further appreciated the UT of Chandigarh for good utilization of FSWs during current Covid pandemic.

Agenda 8.4 : Capacity Building/Training for laboratory Personnel

Advisor (QA), FSSAI informed the members in details about various training programmes conducted. He requested States/UTs to encourage nomination of laboratory personnel for all types of training programmes.

Agenda 8.5 : Milk Surveillance

He also informed the members of CAC about the updated status of National Milk Quality Survey and advised the States/UTs to act upon the findings of the NMQS reports as shared with them by FSSAI.

Agenda 8.6 : Providing 3 Basic Equipment (HPLC, GC, UV-VIS) to States/UTs

He informed the CFS of all States/UTs that provision for 3 basic equipment instead of FTIR would be very useful for laboratories for which funds will be released in the current financial year itself for purchase through GEM.

Agenda 8.7 : Utilization of 3 Hand-held devices/Rapid Kits by States/UTs

Shri Kumar Anil requested the States/UTs to provide details of test carried out through 3 Rapid Testing Devices, so far.

Agenda 8.8 : Strengthening of Sample Management System with cold chain facility by FSSAI in States/UTs at district level

He also informed about the status of strengthening of sample management system and requested States/UTs to co-ordinate with vendors in delivery and installation of SMS components.

During **Discussion Session IV**, some of the participants shared their views as follows :

Shri S. P. Vasireddy, Vimta Laboratories suggested to provide hand holding literature and training programme for better understanding. He also suggested that utilization report should be on monthly basis.

Commissioner of Food Safety, Gujarat informed that w.r.t. laboratory in Surat, the details of equipments has already been shared with FSSAI on 13th April, 2020 and a copy of the same shall be sent again.

Shri U.K. Mitra, Deputy Food Safety Commissioner, Arunachal Pradesh informed that the State has received two modified MFTLs during March, 2020 and being actively used for surveillance activities.

Dr. Uttam Pradhan, Additional Commissioner of Food Safety, Sikkim informed that they have already started utilizing FSW.

Agenda 9.1: Standards developed by the Food Authority

CAC members were requested to take note of the Regulations/Standards notified since last CAC meeting held on 23rd July, 2019 and Standards which are at various stages of development.

In her concluding remarks, Chairperson FSSAI congratulated all for their efforts to ensure that Food Safety Departments continue to work and expressed that FSSAI looks forward to receiving the continuous support. Chairperson FSSAI invited suggestions from the members through emails by 23rd May, 2020. None were received

All the agendas were approved by CAC

The meeting ended with a vote of thanks to the Chair.



(Dr. Shobhit Jain)
Executive Director (Compliance Strategy)

ANNEXURE - I

The following members were present during the 28th CAC Meeting held on 22nd May, 2020 through Video Conference:

Sh.G.S. Ayyangar, CEO, FSSAI- **Chairman, CAC**

Smt. Rita Teaotia, Chairperson, FSSAI

Members of CAC:-

Commissioners of Food Safety from States/UTs:

1. Smt. Jyoti J. Sardesai, Director, Commissioner of Food Safety, Goa
2. Dr. H. G. Koshia , Commissioner of Food Safety, Gujarat
3. Sh. R.D. Dhiman, Commissioner of Food Safety, Himachal Pradesh
4. Sh. Shakeel-Ul-Rehman, Commissioner of Food Safety, Jammu & Kashmir
5. Smt. Manjushree Narasimhaiah , Commissioner of Food Safety, Karnataka
6. Sh. Ajayakumar A R, Commissioner of Food Safety, Kerala
7. Shri Arun B Unhale, Commissioner of Food Safety, Maharashtra
8. Ms. Yamini Sarangi, Commissioner of Food Safety, Odisha
9. Sh. K.S. Pannu, Commissioner of Food Safety, Punjab
10. Dr. K.K. Sharma, Commissioner of Food Safety, Rajasthan
11. Dr. Beela Rajesh, Commissioner of Food Safety ,Tamil Nadu
12. Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal
13. Sh. K. Sridhar, Executive Director, Indian railways

Members from various fields (Private Members):

14. Dr. R. K. Singh, Director & Project Coordinator AICRP on PET, ICAR
15. Ms. Meetu Kapur, Executive Director, ,Confederation of Indian Industry
16. Dr. Prabodh Shrish Halde (Food Industry)
17. Sh. Vilas Vishnu Shinde (Agriculture)
18. Sh. Ashim Sanyal, COO & Secretary, Consumer VOICE
19. Sh. Balwinder Bajwa, Director EFRAC
20. Sh. Ashhok Kapoor, EBTC (Consumers)
21. Dr. Kaushik Banerjee, National Referral Laboratory, ICAR
22. Prof. (Dr.) Poonam Kakkar, Chief Scientist & Head Herbal Research Section, CSIR

23. Dr. Sivalinga Prasad Vasireddi, Vimta Labs

Representatives from States/UTs:

24. Sh. U.K. Mitra, Deputy Controller, Arunachal Pradesh
25. Mr. L.R. Nampui, Designated Officer (Hq), Assam
26. Dr. Ashok Kumar, Bihar
27. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
28. Sh. A.K. Singh, Designated Officer, Delhi
29. Sh. D.K. Sharma, Jt. Commissioner, Haryana
30. Shri L. D. Thakur, Jt. Commissioner, Himachal Pradesh
31. Dr. Vijaya Kumari, Assistant Commissioner, Himachal Pradesh
32. Sh. Chaturbhuj Meena, Food Analyst and Coordinator, Jharkhand
33. Ms. H. Roshita, Addl Secretary, Manipur
34. Sh. S.N. Sangma, Joint Commissioner, Meghalaya
35. Dr. K. Vanaja, Director & Additional Commissioner, Tamil Nadu
36. Dr. K Shankar, Director, Telangana
37. Dr. Anuradha Majumdar, Deputy FSC, Tripura
38. Sh. Vishnu Kant Verma, ACF, Uttar Pradesh

Invitees from Ministries/ Departments:-

39. Sh. Ashish V. Gawai, Deputy Secretary (Food Regulation Division), Ministry of Health & Family Welfare
40. G N Singh, Jt. Secretary, Ministry of Animal Husbandry and Dairy
41. Sh. D.N. Mishra, Jt. Secretary, Dpt of Commerce, Ministry of Commerce & Industry
42. Ms. Sujata Sharma, Eco. Advisor, Ministry of Panchayati Raj
43. Dr Suchita Ninave, Advisor, Dpt of Biotechnology
44. Sh. Vivek Shukla, Director, Dpt. Of Food and Public Distribution

FSSAI Officials:-

45. Sh. Rajeev Kumar Jain, ED, FSSAI
46. Dr. Shobhit Jain , ED, FSSAI
47. Sh. Kumar Anil, Advisor (QA)
48. Dr. N. Bhaskar, Advisor (Standards)

49. Shri Sunil Bakshi, Head, FSSAI
50. Mr. R. K. Mittal, Head (Regulatory Compliance Division)
51. Sh. Raj Singh, Head (PC&GA)
52. Dr. Sanu Jacob, Director (Lab Training and Surveillance)
53. Sh. A K Chanana, Head(IT), CITO
54. Cdr. Sharad Aggarwal, Director (Finance and Accounts / Training / Consumer Grievances / Performance Management Unit)
55. Ms. Inoshi Sharma, Director (Social and Behavioral Change)
56. Dr. Rubeena Shaheen, Director (Standards)
57. Dr. Amit Sharma , Director, Imports
58. Shri Umesh Kumar Jain, Joint Director (QA / Vigilance)
59. Sh. Rajesh Singh, Director, Eastern Region
60. Sh. P. Muthumaran, Director, Southern Region
61. Dr. Yogesh Kamat, Director, Western Region
62. Dr. A.C. Mishra, Joint Director, (Standards)
63. Sh. Parveen Jargar, Joint Director (RCD)
64. Mr. Sanjeev Kumar, DD(RCD)
65. Sh. Vikas Talwar, DD(RCD)
66. Sh. Karthikeyan, AD (Regulations/CODEX)
67. Sh. Prabhat Kumar Mishra, AD (Regulatory Compliance)
68. Smt. Remya K Kumar, AD (Regulatory Compliance)
69. Sh. Akhilesh Gupta, AD (Regulatory Compliance)
70. Sh. Arvinda Kumar, AD (Regulatory Compliance)
71. Ms. Kriti Chugh, AD (Regulatory Compliance)
72. Sh. R.K. Narula, AD (Regulatory Compliance)

* Mistakes in the spelling of any name are unintentional and are regretted.